MEMU train service for southern zone

1479. SHRI K.N. BALAGOPAL: Will the Minister of RAILWAYS be pleased to state:

(a) whether the proposed Ernakulam-Kollam-Ernakulam MEMU service which has figured in the railway time table for the southern zone would be extended to Thiruvananthapuram;

(b) if so, the time-frame for this to come into effect; and

(c) whether any time-frame is finalized for the commissioning of MEMU service at Kollam and the delivery of the rakes?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) No,

Sir.

(b) Does not arise.

(c) Railway Budget announcement are given effect during the course of the financial year.

Permission for legal proceedings against corrupt officers

†1480. SHRIMATI MAYA SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Central Vigilance Commission and Central Bureau of Investigation have sought Ministry's permission for legal proceedings against corrupt officers;

(b) if so, the number of such officers against whom permission for action has been sought during last three years;

(c) the types of cases involving such officers, regarding which permission has been sought; and

(d) the reasons for delay in granting permission for legal proceedings?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI E. AHAMMED): (a) The role of CVC is only advisory in nature. However, the Central Bureau of Investigation seeks the permission of Railways for sanction of prosecution of officers after investigating the case.

†Original notice of the question was received in Hindi.